

cussions with the former Railway Minister, had represented about the traffic bottleneck outside the Vadodara Railway station;

(b) whether the State Minister had requested the Centre to hand over the land outside the Vadodara Railway Station to the Municipal Corporation for clearing the area from anti-social elements and for better regulating traffic;

(c) whether it is a fact that the Railway Minister had promised to look into the matter; and

(d) if so, action taken or proposed to be taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (d). Minister of Finance, Planning, Labour, Employment, Prohibition and Excise, Gujarat Government had discussions with the former Minister of Railways in October, 1980 during which he handed over a letter in which it has been proposed that a strip of land in front of Vadodara Railway Station which belongs to the Railway may be handed over for "open" use i.e. for taking buses to the respective stands. The suggestion has been examined. In view of the need to have adequate space in front of the station building and various offices situated therein, as also to meet Railway's own requirements for developmental needs for the ever-increasing traffic at this station, the Railway Administration are not in a position to hand over the land to the State Government. It may, however, be stated that there are no anti-social elements occupying the land.

Booking Clerks at New Delhi Station

3459. SHRI K. P. SINGH DEO: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the Booking Clerks in the New Delhi

Railway Station had struck work on 27th August, 1980 on the question of harassment of their Chief Supervisor by the C.B.I.;

(b) whether it is also a fact that some C.B.I. men wanted to implicate the Supervisor forcibly in a bribe case; and

(c) whether the Railway authorities were informed before the C.B.I. men had stepped into the Reservation booths and whether actually the CBI high ups had ordered the raid and if so, at what level?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes.

(b) No.

(c) The local Railway official in-charge of the Reservation office was informed as soon as the trap was laid. Trap was laid on the orders of Deputy Inspector General, Central Bureau of Investigation on the basis of a written public complaint registered with C.B.I.

Joint Indo-US Commission

3460. SHRI BHOGENDRA JHA: Will the Minister of EXTERNAL AFFAIRS be pleased to state the specific proposals, agreements and practical implementation of the decisions of the Joint Indo-U.S. Commission since its inception including the help or hurdles in the efforts for India's march for self-reliance?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): The Indo-US Joint Commission was set up in October 1974 to promote cooperation between the two countries in the economic, commercial, scientific, technological, educational and cultural fields. The Joint Commission considers and approves proposals received from the four Sub-Commissions which have been set up under it and then refers these propo-